

Coals) at Rourkela Steel Plant.

- (iii) Anhydrous liquid ammonia by Phosam Process at Rourkela Steel Plant.
- (iv) Sinter technology improvement at DSP, RSP and IISCO, Burnpur.
- (v) Gas probes and pressure tapping at different level of blast furnace at Rourkela Steel Plant.
- (vi) Coal dust injection at Rourkela Steel Plant.
- (vii) Cast House Slag Granulation at Durgapur Steel Plant.
- (viii) KORF process at Rourkela Steel Plant.
- (ix) Vacuum refining facility at Durgapur Steel Plant.

Decisions on technologies to be imported would depend upon the final approvals of schemes for the Seventh Plan.

Negotiations are being carried out to enter into technology transfer of KR and INRED iron-making process.

#### Drop in Foreign Exchange

1536. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is a drop in foreign exchange reserves during the past two months (January and February, 1985);

(b) if so, the details thereof as compared to the years 1977-78 and 1978-79;

(c) whether the foreign exchange earnings of the country have declined;

(d) if so, to what extent; and

(e) the present foreign exchange

earnings by various sources?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The foreign exchange reserves (excluding Gold and Special Drawing Rights) as on 31st December, 1984, 31st January and 28th February, 1985 were as indicated below:

|            | (Rs. crores) |
|------------|--------------|
| 31-12-1984 | 6250.29      |
| 31-1-1985  | 6014.47      |
| 28-2-1985  | 6245.58      |

(b) The comparative positions during 1977-78 and 1978-79 was as follows:

|               | (Rs. crores) |         |
|---------------|--------------|---------|
| 31st December | 3998.29      | 4890.35 |
| 31st January  | 3959.31      | 5081.71 |
| 28th February | 4103.11      | 5094.74 |

(c) to (e). The amount of net foreign exchange earnings from all external transactions is reflected in the levels and variations in the country's foreign exchange reserves. There has been an increase of Rs. 1117.66 crores in the foreign exchange reserves in the current year upto 22nd March, 1985. It is not feasible to make an estimate of the foreign exchange earnings from different sources.

#### Pending Income Tax Arrear Cases

1537. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) the number of cases pending for recovery of Income-tax arrears in different courts in the country during 1984;

(b) the number of cases decided and the amount recovered during 1984; and

(c) the particulars of those cases in which arrears were more than Rs. five lakhs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Complete information about recovery of Income-tax arrears pending in different courts of the country is not available. However, the requisite information in respect of cases, where the income-tax demands exceeded Rs. 10 lakhs as on 1-1-1984, is as under :

88 cases were pending for recovery of income-tax arrears in different courts of the country as on 1-1-1984. Out of them, 17 cases were decided and the amount recovered/reduced is Rs. 4.55 crores. The particulars of such cases in which income-tax demands exceeded Rs. 10 lakhs are given below :

| Sl. No. | Name of Assessee                     |
|---------|--------------------------------------|
| 1.      | Indian Hotel Co. Limited             |
| 2.      | Raymond Woollen Mills                |
| 3.      | Jagatjit Industries Ltd.             |
| 4.      | Sat Narain Aggarwal                  |
| 5.      | Ashoka Marketing                     |
| 6.      | Century Enka Limited                 |
| 7.      | Raja Balcedar Birla Somtatikesh      |
| 8.      | Kesoram Industries                   |
| 9.      | Chevram Chemicals (C) USA            |
| 10.     | International (Chemicals & Minerals) |
| 11.     | Gemini Distilleries (P) Ltd.         |
| 12.     | Suri & Nayar Limited                 |
| 13.     | M.Ramanamma (Smt)                    |
| 14.     | Rafuilla & Bros.                     |
| 15.     | Perilovanpati Hindu Nadar            |
| 16.     | Birla Jute Mfg. Co. Limited          |
| 17.     | J.K. Birla.                          |

#### Coal Mining by States

1539. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether States have been allowed to take up coal mining either on their own or in the joint sector;

(b) if so, the state which have been given the licences ; and

(c) the names of States and the names of mines for which they have been given licences to exploit ?

THE MINISTER OF STEEL, MINES AND COAL : (SHRI VASANT SAHHE) : (a) to (c). In 1979, it was decided that while continuing the existing policy of the Central Government carrying out coal mining operations in the country by its own undertakings, the State Governments might also be allowed to carry out coal-mining operations in isolated small pockets subject to the following conditions :

- (i) the State Government undertakings operating the mines directly and not through contractors;
- (ii) the mining operations being confined to non-coking coal;
- (iii) the coal mining operations being subject to the provisions of the Various mining and other laws on the subject;
- (iv) the sale of coal being in accordance with the grade-wise prices notified by the Central Government from time to time;
- (v) the mining operation being confined to open-cast operations only, and
- (vi) Coal India Limited, issuing a 'no objection' certificate stating that it has no plans for operating the concerned area in the near future.

The isolated small pockets, are those which are away from the main coalfields and have limited known reserves which are not sufficient for scientific and economic development in a coordinated and integrated manner and the coal